

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207/TT/2025

Coram:

**Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 06.04.2025

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Asset under "Transmission System associated with Sasan Ultra Mega Power Project (UMPP)".

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2,
Sector-29, Gurgaon-122001 (Haryana).

...Petitioner

Vs.

1. **Madhya Pradesh Power Management Company Limited,**
Shakti Bhawan, Rampur,
Jabalpur-482008.
2. **Madhya Pradesh Power Transmission Company Limited,**
Shakti Bhawan, Rampur,
Jabalpur-482008.
3. **Maharashtra State Electricity Distribution Company Limited,**
Hongkong Bank Building, 3rd Floor,
M.G. Road, Fort, Mumbai-400001.
4. **Maharashtra State Electricity Transmission Company Limited,**
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai-400051.



5. **Gujarat Urja Vikas Nigam Limited,**
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390007.
6. **Electricity Department,**
Government of Goa, Vidyut Bhawan,
Panaji, Near Mandvi Hotel, Goa-403001.
7. **DNH and DD Power Corporation Limited,**
1st & 2nd floor, Vidyut Bhavan,
Silvassa-396230, DNH, India.
8. **Chhattisgarh State Power Transmission Company Limited,**
Office of the Executive Director (C&P),
State Load Despatch Building, Dangania,
Raipur-492013.
9. **Chhattisgarh State Power Distribution Company Limited,**
P.O. Sunder Nagar, Dangania, Raipur,
Chhattisgarh-492013.
10. **Uttar Pradesh Power Corporation Limited,**
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001
11. **Ajmer Vidyut Vitran Nigam Limited,**
Corporate Office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road,
Ajmer-305004 (Rajasthan).
12. **Jaipur Vidyut Vitran Nigam Limited,**
132 kV, GSS RVPNL, Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017 (Rajasthan)
13. **Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area,
Jodhpur-342 003(Rajasthan).
14. **Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004.
15. **Punjab State Power Corporation Limited,**
The Mall, PSEB Head Office, Patiala-147001.



16. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134109.
17. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS, SLDC Buliding,
Narwal, Jammu.
18. **BSES Yamuna Power Limited,**
B-Block, Shakti Kiran Building,
(Near Karkadooma Court), Karkadooma 2nd Floor,
New Delhi-110092.
19. **BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place,
New Delhi.
20. **Tata Power Delhi Distribution Limited,**
33 kV Sub-station Building,
Hudson Lane, Kingsway Camp,
North Delhi-110009.
21. **Chandigarh Electricity Department,**
Chandigarh Administration
Sector -9, Chandigarh.
22. **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road
Dehradun.
23. **North Central Railway,**
Allahabad.
24. **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002
25. **Bihar State Power (Holding) Company Limited,**
Vidyut Bhawan, Bailey Road,
Patna-781001, Bihar
26. **West Bengal State Electricity Distribution Company Limited,**
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Kolkata-700 091, West Bengal



27. **Grid Corporation of Orissa Limited,**
Shahid Nagar,
Bhubaneswar-751007, Odisha.
28. **Damodar Valley Corporation,**
DVC Tower, Maniktala
Civic Centre, VIP Road,
Kolkata-700054, West Bengal.
29. **Power Department,**
Government of Sikkim,
Gangtok-737101, Sikkim.
30. **Jharkhand Bijli Vitran Nigam Limited,**
Engineering Building, H.E.C., Dhurwa,
Ranchi-834004, Jharkhand

...Respondents

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vishal Sagar, PGCIL
Ms. Anshul Garg, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Arjun Malhotra, PGCIL

ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited (PGCIL) for truing-up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as “the 2024 Tariff Regulations”) for the following Combined Asset (hereinafter referred to as “the Combined Asset”) under “Transmission System associated with Sasan Ultra Mega Power Project (UMPP)” (hereinafter referred to as “the transmission project”) in the Western Region:



“Combined Asset” consists of:

Asset No.	Asset Name
Asset-A	3x110 MVAR, 1-Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram Sub-station*
Asset-B1	765 kV, 3x500 MVA ICT-II along with associated bays of 765 kV & 400 kV at Gwalior Sub-station
Asset-B2	Up-gradation of existing Gwalior- Agra Ckt II Transmission Line at 765 kV level along with associated bays at Agra Sub-station & Gwalior Sub-station
Asset-B3	765 kV, 4 x 500 MVA ICT-I at along with associated bays of 765 kV & 400 kV at Gwalior Sub-station
Asset-B4	765 kV, 3 x 333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina Sub-station
Asset-B5	Upgradation of existing Bina - Gwalior Ckt 1 Transmission Line at 765 kV level along with associated bays at Bina Sub-station & Gwalior Sub-station - 3
Asset-B6	Upgradation of existing Gwalior- Agra Ckt 1 Transmission Line at 765 kV level along with associated bays at Agra Sub-station & Gwalior Sub-station
Asset-C1	LILO of 400 kV D/C Vindhychal Jabalpur Ckt 3&4 Transmission Line at Sasan
Asset-C2	765 kV S/C Sasan-Satna Ckt-1 Transmission Line (as per original scheme) with bays at Satna
Asset-C3	765 kV S/C Satna-Bina Ckt-1 Transmission Line (initially charged at 400 kV level, upgraded to 765 kV at a later date) with bays at Satna & Bina Sub-station (under contingency plan for power evacuation of NTPC-VSTPP-4 Generation Project) - 3
Asset-C4	765 kV S/C Bina-Indore Transmission Line (initially charged at 400 kV level) with bays at Bina Sub-station (Bypassing Indore(new-POWERGRID) Sub-station {under contingency plan for power evacuation of NTPC-VSTPP- 4 Generation Project})
Asset-C5	400 D/C (quad) Indore(new)-Indore (MPPTCL)TL with one line bay#1 at Indore (MPPTCL) Sub-station Bypassing Indore (New POWERGRID) Sub-station for inter-connection with Bina-Indore Line {under contingency plan for power evacuation of NTPC-VSTPP-4 Generation Project}
Asset-C6	400 kV Line bay-2 at Indore (MPPTCL) Sub-station
Asset-D1	765 kV, 4 x 333 MVA ICT-I at Bina along with associated bays of 765 kV & 400 kV
Asset-D2	765 kV, 3 x 333 MVA ICT-II at Satna along with associated bays of 765 kV & 400 kV
Asset-D3	400 kV D/C Bina-Bina (MPPTCL) Ckt-3 Transmission Line along with associated bays at Bina (MPPTCL) Sub-station
Asset-D4	400 kV D/C Bina-Bina (MPPTCL) Ckt-4 Transmission Line along with associated bays at Bina (MPPTCL) Sub-station
Asset-D5	Up-gradation of existing Bina-Gwalior Ckt-2 Transmission Line at 765 kV level along with associated bays at Bina Sub-station & Gwalior Sub-station - 3
Asset-E1	765 kV S/C Satna-Bina Ckt-2 Transmission Line along with associated bays at Satna & Bina Sub-station - 3
Asset-E2	765 kV, 3 x 80 MVAR Bus Reactor at Satna
Asset-E3	765 kV, 4 x 333 MVA ICT-1 at Satna along with associated bays of 765 kV & 400 kV



Asset-E4	Upgradation of existing Seoni-Bina Transmission Line at 765 kV level along with associated bays at Seoni Sub-station & Bina Sub-station - 3
Asset-F1	Sasaram - Fatehpur 765 kV S/C line –II
Asset-F2	Fatehpur - Agra 765 kV S/C line –II
Asset-F3	One no. 765 kV Line bay for 765 kV S/C Sasaram Fatehpur Line-II along with 330 MVAR non-switchable line reactor under bus reactor operation mode at Fatehpur
Asset-F4	One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line–II along with 240 MVAR switchable line reactor under bus reactor operation mode at Agra
Asset-F5	One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line–II along with 330 MVAR non-switchable line reactor under bus reactor operation mode at Fatehpur
Asset-F6	240 MVAR Bus Reactor at Agra
Asset-G1	765 kV Bay Extension at 765 kV Satna Sub-station along with 3 x 80 MVAR Line Reactor in Sasan-2 Line Bay (to be used as Bus Reactor) of 765 kV S/C Sasan-Satna Ckt-2 under interim contingency scheme
Asset-G2	765 kV S/C Sasan-Satna Ckt-2 Transmission Line Portion only along with PLCC Equipment at both ends only
Asset-G3	765 kV, 3 x 80 MVAR (240MVAR) Bus Reactor along with associated bays of 765 kV at Bina Sub-station
Asset-G4	765 kV 240 MVAR (3 X 80 MVAR) Bus Reactor at Gwalior along with associated bays of 765 kV
Asset-G5	765 kV, 4 x 80 MVAR Bus Reactor at Indore
Asset-G6	765/400 kV, Indore Sub-station (New) including (i) Bay extension at Indore to facilitate Charging of Bina (PG) - Indore (PG) Transmission Line at 765 kV level (initially charged at 400 kV on 1.4.2012) along with 3 x 80 MVAR Line Reactor at Indore Sub-station, (ii) Bay Extension at Indore (PG) for direct connection of Indore (MPPTCL) - Indore (PG) 400 kV D/C Transmission Line (initially made direct inter-connection under interim contingency scheme)
Asset-G7	765/400 kV ICT-2 (3 x 500 MVA) at Indore along with 765 kV & 400 kV bays
Asset-G8	765/400 kV ICT-1 (4 x 500 MVA) at Indore along with 765 kV & 400 kV bays
Asset	400 kV, 63 MVAR Bus Reactor at Indore Sub-station

2. The Petitioner has made the following prayers in the instant Petition:

- “a) Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the assets covered under this petition, as per para 13 and 14 above.*
- b) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2019 and Tariff regulations 2024 as per para 13 and 14 above for respective block.*
- c) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 94 (1) Central*



Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.

- d) *Allow the petitioner to bill and recover Licensee fee and RLDC fees & charges, separately from the respondents in terms of Regulation 94 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.*
- e) *Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any, from the respondents.*
- f) *Allow the petitioner to file a separate petition before the Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 20 above.*
- g) *Allow the petitioner to file a separate petition before the Commission for claiming the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 20 above.*
- h) *Allow the petitioner to file a separate petition before the Commission for claiming the overall capital spares at the end of tariff block as per actual as mentioned at Para 20 above.*
- i) *Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 21 above.*
- j) *Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.*

and pass such other relief as the Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”

Background:

3. The brief facts of the case are as follows:

- (a) The Investment Approval (IA) for the transmission project was accorded by Board of Directors of the Petitioner's company vide Memorandum No. C/CP/Sasan dated 10.12.2008 at an estimated cost of ₹703188 lakh an including IDC of ₹76782 lakh (based on 2nd quarter, 2008 price level.) Subsequently, the Revised Cost Estimate (RCE) for the transmission project was approved vide Memorandum No.



C/CP/RCE SASAN UMPP dated 21.3.2017 at an estimated cost of ₹565475 lakh including an IDC of ₹39289 lakh.

(b) The scope of the transmission project is as under:

Part-A: Transmission system of Sasan (4000 M) UMPP

Transmission lines

- i) Sasan-Satna 765 kV 2xS/C line : Ckt I-268 km & Ckt II-279 km
- ii) Satna-Bin 765 kV 2xS/C line : Ckt I-272 km & Ckt-II-274 km
- iii) LILO of both circuits of one of Vindhyachal-Jabalpur 400 kV : 8 Km
- iv) Bina-Bina (MPPTCL) 400 kV D/C line : 5 km
- v) Sasaram-Fatehpur 765 kV S/C line : 352 km
- vi) Fatehpur- Agra 765 kV S/C line : 340 km

Sub-stations

- i) Establishment of 765 kV 765/400 kV, 2x1000 MVA Sub-station at Satna
- ii) Line bays for operation of Agra-Gwalior-Bina-Seoni S/C lines at 765 kV level

Part-B: Regional System Strengthening in WR for Sasan UMPP

Transmission lines

- i) Bina-Indore 765 kV S/C line
- ii) Indore-Indore (MPPTL) 400 kV D/C (Quad) line

Sub-stations

- i) Establishment of 765/400 kV, 2x1500 MVA Sub-station at Indore
- ii) Upgrading Bibna and Gwalior Sub-stations to 765/400 kV, 2x1000 MVA, 765/400 kV at Bina and 2x1500 MVA, 765/400 kV at Gwalior.



(c) The Petitioner has filed the instant Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period for the following transmission assets which are implemented under "Transmission System associated with Sasan Ultra Mega Power Project (UMPP)":

Asset No.	Asset Name	COD	Asset No. in Petition No. 406/TT/2020	Remarks
Commission's order dated 31.1.2019 in Petition No. 123/TT/2018				
Asset-A	3x110 MVAR, 1-Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram Sub-station*	1.4.2012	Combined Asset-1	In 2019-24 all the assets were merged with Effective COD: 31.12.2012
Asset-B1	765 kV, 3X500 MVA ICT-II along with associated bays of 765 kV & 400 kV at Gwalior Sub-station	1.4.2013		
Asset-B2	Up-gradation of existing Gwalior- Agra Ckt II Transmission Line at 765 kV level along with associated bays at Agra Sub-station & Gwalior Sub-station	1.4.2013		
Asset-B3	765 kV, 4 X 500 MVA ICT-I at along with associated bays of 765 kV & 400 kV at Gwalior Sub-station	1.4.2013		
Asset-B4	765 kV, 3 X 333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina Sub-station	1.4.2013		
Asset-B5	Upgradation of existing Bina - Gwalior Ckt 1 Transmission Line at 765 kV level along with associated bays at Bina Sub-station & Gwalior Sub-station - 3	1.4.2013		
Asset-B6	Upgradation of existing Gwalior- Agra Ckt 1 Transmission Line at 765 kV level along with associated bays at Agra Sub-station & Gwalior Sub-station	1.4.2013		



Asset-C1	LILO of 400 kV D/C Vindhyachal Jabalpur Ckt 3&4 Transmission Line at Sasan	1.4.2012		
Asset-C2	765 kV S/C Sasan-Satna Ckt-1 Transmission Line (as per original scheme) with bays at Satna	1.1.2013		
Asset-C3	765 kV S/C Satna-Bina Ckt-1 Transmission Line (initially charged at 400 kV level, upgraded to 765 kV at a later date) with bays at Satna & Bina Sub-station (under contingency plan for power evacuation of NTPC-VSTPP-4 Generation Project) - 3	1.2.2012/ 1.12.2012 (upgradation)		
Asset-C4	765 kV S/C Bina-Indore Transmission Line (initially charged at 400 kV level) with bays at Bina Sub-station (Bypassing Indore(new-POWERGRID) Sub-station {under contingency plan for power evacuation of NTPC-VSTPP- 4 Generation Project})	1.4.2012		
Asset-C5	400 D/C (quad) Indore(new)-Indore (MPPTCL)TL with one line bay#1 at Indore (MPPTCL) SS Bypassing Indore (New POWERGRID) Sub-station for interconnection with Bina-Indore Line {under contingency plan for power evacuation of NTPC-VSTPP-4 Generation Project}	1.4.2012		
Asset-C6	400 kV Line bay-2 at Indore (MPPTCL) Sub-station	1.7.2013		
Asset-D1	765 kV, 4 x 333 MVA ICT-I at Bina along with associated bays of 765 kV & 400 kV	1.9.2012		
Asset-D2	765 kV, 3 x 333 MVA ICT-II at Satna along with associated bays of 765 kV & 400 kV	1.9.2012		
Asset-D3	400 kV D/C Bina-Bina (MPPTCL) Ckt-3 Transmission Line along with associated bays at Bina (MPPTCL) Sub-station	1.3.2013		



Asset-D4	400 kV D/C Bina-Bina (MPPTCL) Ckt-4 Transmission Line along with associated bays at Bina (MPPTCL) Sub-station	1.6.2013		
Asset-D5	Up-gradation of existing Bina-Gwalior Ckt 2 Transmission Line at 765 kV level along with associated bays at Bina Sub-station & Gwalior Sub-station - 3	1.4.2013		
Asset-E1	765 kV S/C Satna-Bina Ckt-2 Transmission Line along with associated bays at Satna & Bina Sub-station - 3	1.7.2012		
Asset-E2	765 kV, 3 x 80 MVAR Bus Reactor at Satna	1.7.2012		
Asset-E3	765 kV, 4 x 333 MVA ICT-1 at Satna along with associated bays of 765 kV & 400 kV	1.7.2012		
Asset-E4	Upgradation of existing Seoni-Bina Transmission Line at 765 kV level along with associated bays at Seoni Sub-station & Bina Sub-station - 3	1.7.2012		
Asset-F1	Sasaram - Fatehpur 765 kV S/C line –II	1.6.2013		
Asset-F2	Fatehpur - Agra 765 kV S/C line –II	1.11.2013		
Asset-F3	One no. 765 kV Line bay for 765 kV S/C Sasaram Fatehpur Line-II along with 330 MVAR non-switchable line reactor under bus reactor operation mode at Fatehpur	1.6.2013		
Asset-F4	One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line–II along with 240 MVAR switchable line reactor under bus reactor operation mode at Agra	1.11.2013		
Asset-F5	One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line–II along with 330 MVAR non-switchable line reactor under bus reactor operation mode at Fatehpur	1.11.2013		
Asset-F6	240 MVAR Bus Reactor at Agra	1.12.2012		



Asset-G1	765 kV Bay Extension at 765 kV Satna Sub-station along with 3x80 MVAR Line Reactor in Sasan-2 Line Bay (to be used as Bus Reactor) of 765 kV S/C Sasan-Satna Ckt-2 under interim contingency scheme	1.4.2013		
Asset-G2	765 kV S/C Sasan-Satna Ckt-2 Transmission Line Portion only along with PLCC Equipment at both ends only	1.5.2013		
Asset-G3	765 kV, 3 x 80 MVAR (240MVAR) Bus Reactor along with associated bays of 765 kV at Bina Sub-station	1.1.2014		
Asset-G4	765 kV 240MVAR (3 x 80 MVAR) Bus Reactor at Gwalior along with associated bays of 765 kV	1.2.2014		
Asset-G5	765 kV, 4 x 80 MVAR Bus Reactor at Indore	1.11.2013		
Asset-G6	765/400 kV, Indore Sub-station (New) including (i) Bay extension at Indore to facilitate Charging of Bina (PG) - Indore (PG) Transmission Line at 765 kV level (initially charged at 400 kV on 1.4.2012) along with 3 x 80 MVAR Line Reactor at Indore Sub-station, (ii) Bay Extension at Indore (PG) for direct connection of Indore (MPPTCL) - Indore (PG) 400 kV D/C Transmission Line (initially made direct interconnection under interim contingency scheme)	1.7.2013		
Asset-G7	765/400 kV ICT-2 (3 X 500 MVA) at Indore along with 765 kV & 400 kV bays	1.7.2013		
Asset-G8	765/400 kV ICT-1 (4 X 500 MVA) at Indore along with 765 kV & 400 kV bays	1.10.2013		
Commission's order dated 30.3.2016 in Petition No. 370/TT/2014				
Asset	400 kV, 63 MVAR Bus Reactor at Indore Sub-station	1.4.2014	Asset-2	



**The 3X110 MVAR Shunt reactors at Sasaram were de-capitalised w.e.f. 18.4.2017 from Sasaram Sub-station and were recapitalised on 19.4.2017 in Varanasi GIS Sub-station under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2" project.*

(d) The tariff allowed for the 2009-14 period was trued-up and tariff for the 2014-19 tariff period was allowed for the transmission assets, which achieved COD in the 2009-14 tariff period vide order dated 31.1.2019 in Petition No.123/TT/2018. The transmission tariff for the 2014-19 period for the Combined Asset-1 and Asset-2 was trued up and tariff for the Combined Assets (Combined Asset-1 and Asset-2) for the 2019-24 period was determined by the Commission vide order dated 8.2.2021 in Petition No. 406/TT/2020.

4. The Respondents include Distribution Licensees, Power Departments, and Transmission Licensees that receive transmission services from the Petitioner, primarily benefiting the Western Region.

5. The Petitioner has served a copy of the Petition on the Respondents and notice regarding the filing of this Petition has been published in the newspapers in accordance with Section 64 of the Electricity Act, 2003 (the Act). No comments or suggestions have been received from the general public in response to the aforesaid notices published in the newspapers by the Petitioner. None of the Respondents have filed any reply in the matter.

6. The hearing in the matter was held on 13.3.2025 and the order was reserved. This order is being issued considering the Petitioner's submissions in the Petition vide affidavit dated 23.9.2024 and subsequent affidavits dated 13.2.2025 and 24.3.2025.



7. In response to the Commission's query vide RoP of the hearing dated 13.3.2025, the Petitioner vide affidavit dated 24.3.2025 has submitted the copy of the Investment approval. The Petitioner has also submitted that all the assets covered under the instant Petition are presently in use and there is no de-capitalization in the subject assets.

8. Having heard the Petitioner's representative and perused the material available on record, we proceed to dispose of the Petition.

TRUE-UP OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

9. The Petitioner has claimed the following transmission charges in respect of the Combined Asset for the 2019-24 tariff period:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	28577.30	28577.30	28577.30	28577.30	28551.88
Interest on Loan	16163.98	13298.92	10836.88	9022.78	7023.86
Return on Equity	30707.17	30707.17	30707.17	30707.17	30707.17
Interest on Working Capital	1557.14	1429.05	1313.72	1303.98	1475.81
O&M Expenses	9695.72	10032.69	10387.85	10758.21	11135.50
Total	86701.31	84045.13	81822.92	80369.44	78894.22

10. The Petitioner has claimed the following Interest on Working Capital (IWC) in respect of the Combined Asset for 2019-24 tariff period:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Maintenance Spares	1454.36	1504.90	1558.18	1613.73	1670.33
O&M Expenses	807.98	836.06	865.65	896.52	927.96
Receivables	10660.00	10361.73	10087.76	9908.56	9700.11
Total Working Capital	12922.34	12702.69	12511.59	12418.81	12298.40
Rate of Interest (in %)	12.05	11.25	10.50	10.50	12.00
Interest on Working Capital	1557.14	1429.05	1313.72	1303.98	1475.81



Capital Cost for the 2019-24 Tariff Period

11. The capital cost of ₹545841.68 lakh has been approved by the Commission for the Combined Asset as on 31.3.2019 and the same has been considered as the opening capital cost as on 1.4.2019 for the purpose of truing-up of the transmission tariff for the 2019-24 period in accordance with Regulation 19 of the 2019 Tariff Regulations in the instant Petition.

Additional Capital Expenditure

12. The Commission vide order dated 8.2.2021 in Petition No. 406/TT/2020 had not allowed the projected ACE of ₹22.00 lakh on account of the undischarged liability towards the final payment due to the contractual exigencies for work executed within the cut-off date and directed the Petitioner to submit the detail of the same at the time of truing up and the same will be reviewed at the time of truing up. The relevant extract of the said order is as follows:

83. The Petitioner has claimed ₹22 lakh towards ACE on account of undischarged liability towards final payment/ withheld payment due to contractual exigencies for works executed within the cut-off date. The Petitioner has submitted that ACE projected to be incurred during 2019-20 is claimed as per Regulation 25(1)(d) of the 2019 Tariff Regulations.

84. We have considered the submissions of the Petitioner. The assets covered in Combined Asset-1 in the instant petition achieved COD in 2009-14 tariff period and the same is claimed towards un-discharged liability for which the details have not been submitted. The projected ACE claimed by the Petitioner is not considered at this stage and the Petitioner is directed to submit the details of the same at the time of truing-up and the same will be reviewed at the time of truing-up.

13. The Petitioner in the instant trued-up Petition has submitted that against the projected ACE of ₹22.00 lakh during FY 2019-20, the actual expenditure incurred is “NIL” and hence, no ACE has been incurred during the 2019-24 tariff period.

14. We have considered the Petitioner’s submissions. As the Petitioner has not claimed any ACE in the instant true up Petition, No ACE has been allowed for the Combined Asset for the 2019-24 period. The details of capital cost allowed for the Combined Asset are as follows:



(₹ in lakh)

Apportioned Approved Cost as per FR/RCE	Expenditure as on 31.3.2019	Expenditure during 2019-24 Tariff Period	Actual Capital Cost as on 31.3.2024
703188.00/565475.62	545841.68	0.00	545841.68

Debt Equity Ratio

15. The details of the debt-equity ratio considered and allowed under Regulation 18 of the 2019 Tariff Regulations for computation of tariff of the Combined Asset for the 2019-24 tariff period are as follows:

Particulars	Capital Cost as on 1.4.2019		Capital Cost as on 31.3.2024	
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)
Debt	382349.11	70.05	382349.11	70.05
Equity	163492.56	29.95	163492.56	29.95
Total	545841.68	100.00	545841.68	100

Depreciation

16. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2019 and, thereafter, up to 31.3.2024. The Weighted Average Rate of Depreciation (WAROD) has been worked out for the Combined Asset as per the rates of depreciation specified in the 2019 Tariff Regulations.

17. The depreciation allowed for the Combined Asset are as follows:

Sl. No.	Particulars	(₹ in lakh)				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Opening Gross Block	545841.68	545841.68	545841.68	545841.68	545841.68
B	Addition during the year 2019-24 due to ACE	0	0	0	0	0
C	Closing Gross Block (A+B)	545841.68	545841.68	545841.68	545841.68	545841.68
D	Average Gross Block (A+C)/2	545841.68	545841.68	545841.68	545841.68	545841.68
E	Average Gross Block (90% depreciable assets)	540509.88	540509.88	540509.88	540509.88	540509.88
F	Average Gross Block (100% depreciable assets)	483.24	483.24	483.24	483.24	483.24



G	Depreciable value (excluding IT equipment and software) (E*90%)	486458.89	486458.89	486458.89	486458.89	486458.89
H	Depreciable value of IT equipment and software (F*100%)	483.24	483.24	483.24	483.24	483.24
I	Total Depreciable Value (G+H)	486942.13	486942.13	486942.13	486942.13	486942.13
J	Weighted average rate of Depreciation (WAROD) (in %)	5.24	5.24	5.24	5.24	5.23
K	Lapsed useful life at the beginning of the year (Year)	6	7	8	9	10
L	Balance useful life at the beginning of the year (Year)	25	24	23	22	21
M	Depreciation	28577.30	28577.30	28577.30	28577.30	28551.90
N	Cumulative Depreciation at the end of the year	201994.23	230571.53	259148.83	287726.13	316278.01
O	Remaining Aggregate Depreciable Value at the end of the year	284947.90	256370.60	227793.30	199216.00	170664.12

18. The details of depreciation allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020, depreciation claimed in the instant Petition, and trued-up depreciation allowed for the Combined Asset in the instant order are as follows:

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020	28577.29	28577.29	28577.29	28577.29	28577.29
Claimed by the Petitioner in the instant Petition	28577.30	28577.30	28577.30	28577.30	28551.88
Allowed after truing-up in this order	28577.30	28577.30	28577.30	28577.30	28551.90

Interest on Loan (IoL)

19. The Petitioner has claimed the Weighted Average Rate of Interest (WAROI) on loans based on its actual loan portfolio and the prevailing rate of interest. The IoL has been calculated based on the actual interest rate submitted by the Petitioner in accordance with Regulation 32 of the 2019 Tariff Regulations. The trued-up IoL allowed in respect of the Combined Asset is as follows:



(₹ in lakh)

Sl. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Gross Normative Loan	382349.11	382349.11	382349.11	382349.11	382349.11
B	Cumulative Repayments up to Previous Year	173416.93	201994.23	230571.53	259148.83	287726.13
C	Net Loan-Opening (A-B)	208932.18	180354.88	151777.58	123200.28	94622.98
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
E	Repayment during the year	28577.30	28577.30	28577.30	28577.30	28551.88
F	Net Loan-Closing (C+D-E)	180354.88	151777.58	123200.28	94622.98	66071.10
G	Average Loan (C+F)/2	194643.53	166066.23	137488.93	108911.63	80347.04
H	Weighted Average Rate of Interest on Loan (in %)	8.3044	8.008	7.882	8.285	8.742
I	Interest on Loan (G*H)	16163.98	13298.92	10836.88	9022.78	7023.86

20. The details of IoL allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020, IoL claimed in the instant Petition, and trued-up IoL allowed for the Combined Asset in the instant order are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020	16317.55	13879.98	11460.53	9032.70	6609.67
Claimed by the Petitioner in the instant Petition	16163.98	13298.92	10836.88	9022.78	7023.86
Allowed after truing-up in this order	16163.98	13298.92	10836.88	9022.78	7023.86

Return on Equity (RoE)

21. The Petitioner has submitted that its Income Tax Assessment has been completed, the assessment orders have been issued by the Income Tax Department for the FY 2019-20 and FY 2020-21, and the income has been assessed under MAT [115JB of the Income Tax Act, 1961 (IT Act, 1961)]. The Petitioner has further submitted that the Income Tax Returns (ITR) have been filed for the FY 2021-22, FY 2022-23 and FY 2023-24 (submitted in Petition No. 401/TT/2024).



22. The Petitioner has submitted that it is liable to pay income tax at the MAT rates (17.472%, i.e., 15% Income Tax + 12% Surcharge on Income Tax + 4% Health and Education Cess on Income Tax and Surcharge) and has claimed the following effective tax rates for the 2019-24 tariff period:

Year	Claimed effective tax rate (in %)	Grossed-up RoE (in %) [(Base Rate)/(1-t)]
2019-20	17.472	18.782
2020-21	17.472	18.782
2021-22	17.472	18.782
2022-23	17.472	18.782
2023-24	17.472	18.782

23. We noted that the entities covered under the MAT regime are paying Income Tax as per the MAT rates notified for the respective financial year under the IT Act, 1961, which is levied on the book profit of the entity computed as per Section 115 JB of the IT Act, 1961. Section 115 JB (2) defines book profit as net profit in the Statement of Profit and Loss prepared in accordance with Schedule-II of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying the MAT rates of the respective financial year, the notified MAT rates for the respective financial year shall be considered as effective tax rate for the purpose of grossing up the RoE for truing up the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. Interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax Authorities shall be considered on the actual payment. However, the penalty (for default on the part of the Assessee), if any, imposed shall not be considered for the purpose of grossing up the rate of RoE. Any under-recovery or over-recovery of the grossed-up rates on the RoE after truing up shall be recovered or refunded to the beneficiaries or the long-term customers, as the case may be, on a year to year basis. Therefore, the following effective tax



rate based on the notified MAT rates are considered for the purpose of grossing up the rate of RoE:

Year	Notified MAT rates (in %) (inclusive of surcharge & Cess)	Effective tax (in %)	Base rate of RoE (in %)	Grossed-up RoE (in%) [(Base Rate)/(1-t)]
2019-20	17.472	17.472	15.50	18.782
2020-21	17.472	17.472	15.50	18.782
2021-22	17.472	17.472	15.50	18.782
2022-23	17.472	17.472	15.50	18.782
2023-24	17.472	17.472	15.50	18.782

24. Accordingly, the trued-up RoE allowed in respect of the Combined Asset for the 2019-24 tariff period is as follows:

(₹ in lakh)						
Sl. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Opening Equity	163492.56	163492.56	163492.56	163492.56	163492.56
B	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
C	Closing Equity (A+B)	163492.56	163492.56	163492.56	163492.56	163492.56
D	Average Equity (A+C)/2	163492.56	163492.56	163492.56	163492.56	163492.56
E	Return on Equity (Base Rate) (in %)	15.5	15.5	15.5	15.5	15.5
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (in %)	18.8	18.8	18.8	18.8	18.8
H	Return on Equity (D*G)	30707.17	30707.17	30707.17	30707.17	30707.17

25. The details of RoE allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020, RoE claimed in the instant Petition, and trued-up RoE allowed for the Combined Asset in the instant order are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020	30707.17	30707.17	30707.17	30707.17	30707.17
Claimed by the Petitioner in the instant Petition	30707.17	30707.17	30707.17	30707.17	30707.17
Allowed after truing-up in this order	30707.17	30707.17	30707.17	30707.17	30707.17



Operation & Maintenance Expenses (O&M Expenses)

26. The Petitioner in the instant true-up Petition has claimed the following O&M Expenses:

O&M Expenses	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
	9695.72	10032.69	10387.85	10758.21	11135.50

27. We have considered the Petitioner’s submission. It has been observed that the Petitioner has claimed the O&M Expenses of 400 kV Indore-Indore Ckt-1 and 2 transmission lines under S/C for each circuit and for 400 kV Bina-Bina Ckt-3 and 4 transmission lines under D/C for each circuit. We have worked out the O&M Expenses in case of 400 kV Indore-Indore Ckt-1 and 2 transmission line under D/C and 400 kV Bina-Bina Ckt-3 and 4 transmission lines under D/C.

28. The O&M Expenses claimed by the Petitioner in the instant true-up Petition are as per Regulation 35(3) of the 2019 Tariff Regulations. The O&M Expenses has been worked out as follows:

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Transmission Line: Single Circuit Quad Conductor					
<u>765 kV Line</u>					
<ul style="list-style-type: none"> • Sasan-Satna Ckt-1 Transmission Line (Total Length of Line: 247.22 km) • Sasan-Satna Ckt-2 Transmission Line (Total Length of Line: 247.64 km) • Satna-Bina Ckt-1 Transmission Line (Total Length of Line: 274.16 km) • Satna-Bina Ckt-2 Transmission Line (Total Length of Line: 275.63 km) • Bina-Indore Transmission Line (Total Length of Line: 311.17 km) • Sasaram-Fatehpur Line II (Total Length of Line: 354.7 km) • Fatehpur-Agra Line II (Total Length of Line: 334.04 km) 					
Norms as Per Regulations (₹ Per km)	0.755	0.781	0.809	0.837	0.867
O&M Expenses	1543.64	1596.80	1654.05	1711.30	1772.63
Transmission Line: Double Circuit Quad Conductor					
<u>400kV Line</u>					
<ul style="list-style-type: none"> • Indore-Indore Ckt-1 & 2 Transmission Line (Total Length of Line: 49.73 km) 					



Norms as Per Regulations (₹ Per km)	1.322	1.368	1.416	1.466	1.517
O&M Expenses	65.74	68.03	70.42	72.90	75.44

Transmission Line: Double Circuit Twin Conductor

400 kV LINE

- LILO of 400 kV Vindhyachal-Jabalpur Ckt 3 and 4 Transmission Line at Sasan (Total Length of Line: 6.6 km)
- Bina-Bina Ckt -3 & 4 Transmission Line (Total Length of Line: 1.5 km)

Norms as Per Regulations (₹ Per km)	0.881	0.912	0.944	0.977	1.011
O&M Expenses	7.14	7.39	7.65	7.91	8.19

Sub-station :765 kV Bays

- 1 No. BUS REACTOR BAY at Gwalior Sub-station.
- 2 No. ICT-1 & 2 Bay at Gwalior Sub-station
- 2 No. SLR Bay at Gwalior Sub-station
- 2 No. Bina Bay at Gwalior Sub-station
- 2 No. Agra Bay at Gwalior Sub-station
- 2 No. Gwalior Bays at Agra Sub-station
- 1 No. Fatehpur Bays at Agra Sub-station
- 1 No. SLR Bays at Agra Sub-station
- 1 No. Bus Reactor Bays at Agra Sub-station
- 1 No. Sasaram Bays at Fatehpur Sub-station
- 1 No. Agra Bays at Fatehpur Sub-station
- 1 No. Bina Bay at Indore Sub-station
- 1 No. Bus Reactor Bay at Indore Sub-station
- 2 Nos. ICT-1 & 2 Bays at Indore Sub-station
- 2 Nos. ICT-1 & 2 Bays at Bina Sub-station
- 2 Nos. Gwalior Bays at Bina Sub-station
- 2 Nos. Satna Bays at Bina Sub-station
- 1 No. Seoni Bay at Bina Sub-station
- 1 No. Bus Reactor Bay at Bina Sub-station
- 1 No. Indore Bay at Bina Sub-station
- 1 No. SLR Bay at Bina Sub-station
- 1 No. Bus Reactor Bay at Satna Sub-station
- 2 Nos. Sasan Bays at Satna Sub-station
- 2 Nos. Bina Bays at Satna Sub-station
- 2 Nos. ICT-1 & 2 Bays at Satna Sub-station
- 1 No. SLR Bay at Satna Sub-station
- 1 No. Bina Bay at Seoni Sub-station
- 1 No. SLR Bay at Seoni Sub-station
- 1 No. Bus reactor Bay at Pusauli Sub-station
- 1 No. of Bus Reactor (Shunt Reactor) bay at Pusauli Sub-station



Norms as Per Regulations (₹ Per Bay)	45.01	46.60	48.23	49.93	51.68
O&M Expenses	1890.42	1957.2	2025.66	2097.06	2170.56
Sub-station :400 kV Bays					
<ul style="list-style-type: none"> • 1 No. of Bina MPPTCL bay-IV at Bina Sub-station • 1 No. of Bina PG bay III at MPPTCL Bina Sub-station • 1 No. of Bina PG bay IV at MPPTCL Bina Sub-station • 1 No. of 1CT-I bay Gwalior Sub-station • 1 No. of 1CT-II bay Gwalior Sub-station • 1 No. of 1CT-I bay Indore Sub-station • 1 No. of 1CT-II bay Indore Sub-station • 1 No. of Indore bay-I Indore Sub-station • 1 No. of Indore bay-II Indore Sub-station • 1 No. of Indore PG bay-I at MPPTCL Indore Sub-station • 1 No. of Indore PG bay-II at MPPTCL Indore Sub-station • 1 No. of 1CT-I bay Satna Sub-station • 1 No. of 1CT-II bay Satna Sub-station • 1 No. of Bus Reactor (Shunt Reactor) bay at Pusauli Sub-station 					
Norms as Per Regulations (₹ Per Bay)	32.15	33.28	34.45	35.66	36.91
O&M Expenses	450.1	465.92	482.3	499.24	516.74
Sub-station :765 kV ICT					
<ul style="list-style-type: none"> • 1 No. 1333 MVA ICT-I at Satna Sub-station • 1 No. 1000 MVA ICT-II at Satna Sub-station • 1 No. 1333 MVA ICT-I at BINA Sub-station • 1 No. 1000 MVA ICT-II at BINA Sub-station • 1 No. 2000 MVA ICT-I at Gwalior Sub-station • 1 No. 1500 MVA ICT-II at Gwalior Sub-station • 1 No. 2000 MVA ICT-I at Indore Sub-station • 1 No. 1500 MVA ICT-II at Indore Sub-station 					
Norms as Per Regulations (₹ Per MVA)	0.491	0.508	0.526	0.545	0.564
O&M Expenses	5728.01	5926.33	6136.32	6357.97	6579.62
Total O&M Expenses allowed	9685.05	10021.67	10376.39	10746.38	11123.19

29. Accordingly, the O&M Expenses allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020, O&M Expenses claimed in the instant Petition and trued-up O&M Expenses allowed for the Combined Asset in the instant order are as follows:



(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020.	9695.72	10032.69	10387.85	10758.21	11135.50
Claimed by the Petitioner in the instant petition.	9695.72	10032.69	10387.85	10758.21	11135.50
Allowed in the instant true-up Petition	9685.05	10021.67	10376.39	10746.38	11123.19

Interest on Working Capital (IWC)

30. IWC has been worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest (ROI) considered is 12.05% (SBI 1-year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for FY 2019-20, 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for the FYs 2021-22 and FY 2022-23 and 12.00% (SBI 1 year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for the FY 2023-24. The components of the working capital and interest allowed thereon for the Combined Asset are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Working Capital for O&M Expenses (O&M expenses for one month)	807.09	835.14	864.70	895.53	926.93
Working Capital for Maintenance Spares (15% of O&M expenses)	1452.76	1503.25	1556.46	1611.96	1668.48
Working Capital for Receivables (Equivalent to 45 days of annual fixed cost /annual transmission charges)	10658.63	10360.31	10086.29	9907.05	9698.53
Total Working Capital	12918.47	12698.70	12507.45	12414.54	12293.94
Rate of Interest (in %)	12.05	11.25	10.50	10.50	12.00
Interest on Working Capital	1556.68	1428.60	1313.28	1303.53	1475.27

31. The details of IWC allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020, IWC claimed in the instant Petition, and true-up IWC allowed for the Combined Asset in the instant order are as follows:



(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020	1559.45	1437.23	1417.65	1398.57	1376.82
Claimed by the Petitioner in the instant Petition	1557.14	1429.05	1313.72	1303.98	1475.81
Allowed after truing-up in this order	1556.68	1428.60	1313.28	1303.53	1475.27

Trued-up Annual Fixed Charges for the 2019-24 Tariff Period

32. The trued-up transmission charges allowed for the Combined Asset for the 2019-24 tariff period is as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	28577.30	28577.30	28577.30	28577.30	28551.90
Interest on Loan	16163.98	13298.92	10836.88	9022.78	7023.86
Return on Equity	30707.17	30707.17	30707.17	30707.17	30707.17
O&M Expenses	9685.05	10021.67	10376.39	10746.38	11123.19
Interest on Working Capital	1556.68	1428.60	1313.28	1303.53	1475.27
Total	86690.18	84033.66	81811.02	80357.16	78881.37

33. The details of annual transmission charges allowed vide 8.2.2021 in Petition No. 406/TT/2020, annual transmission charges claimed in the instant Petition, and trued-up annual transmission charges allowed in the instant order in respect of the Combined Asset are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 8.2.2021 in Petition No. 406/TT/2020	86857.19	84634.36	82550.49	80473.94	78406.46
Claimed by the Petitioner in the instant Petition	86701.31	84045.13	81822.92	80369.44	78894.22
Allowed after truing-up in this order	86690.18	84033.66	81811.02	80357.16	78881.37

DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2024-29 TARIFF PERIOD

34. The Petitioner has claimed the following transmission charges in respect of the Combined Asset for the 2024-29 tariff period:



(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	28599.50	7477.09	7477.09	7477.09	7477.09
Interest on Loan	4553.03	2963.04	2246.91	1491.46	883.89
Return on Equity	30707.17	30707.17	30707.17	30707.17	30707.17
Interest on Working Capital	1306.81	987.43	996.09	1003.34	1018.83
O&M Expenses	8264.75	8701.25	9149.95	9626.98	10148.99
Total	73431.26	50835.98	50577.21	50306.04	50235.97

35. The Petitioner has claimed the following Interest on Working Capital (IWC) in respect of the Combined Asset for the 2024-29 tariff period:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	688.73	725.10	762.50	802.25	845.75
Maintenance Spares	1239.71	1305.19	1372.49	1444.05	1522.35
Receivables	9053.17	6267.45	6235.55	6185.17	6193.47
Total Working Capital	10981.61	8297.74	8370.54	8431.47	8561.57
Rate of Interest (in %)	11.90	11.90	11.90	11.90	11.90
Interest on Working Capital	1306.81	987.43	996.09	1003.34	1018.83

Capital Cost

36. Regulation 19 of the 2024 Tariff Regulations provides as follows:

“19. Capital Cost: (1) *The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence checks in accordance with these regulations shall form the basis for the determination of tariff for existing and new projects.*

(2) *The Capital Cost of a new project shall include the following:*

- (a) *The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;*
- (b) *Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed and, in the event actual equity is in excess of 30% on a pari-passu basis, by treating the excess equity over and above 30% of the funds deployed as a normative loan, or (ii) being equal to the actual amount of the loan in the event of actual equity being less than 30% of the funds deployed;*
- (c) *Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;*
- (d) *Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;*
- (e) *Capitalised initial spares subject to the ceiling rates in accordance with these regulations;*
- (f) *Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;*
- (g) *Adjustment of revenue due to the sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 6 of these regulations;*



- (h) Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;
- (i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;
- (j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;
- (k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;
- (l) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;
- (m) Expenditure on account of the fulfilment of any conditions for obtaining environment clearance for the project;
- (n) Expenditure on account of change in law and force majeure events; and
- (o)
- (p)

(3) The Capital cost of an existing project shall include the following:

- (a) Capital cost admitted by the Commission prior to 1.4.2024 duly tried up by excluding liability, if any, as on 1.4.2024;
- (b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;
- (c) Capital expenditure on account of renovation and modernisation as admitted by this Commission in accordance with these regulations;
- (d) to (h).....
- (i) Expenditure on account of change in law and force majeure events;

(4)

(5).....

(6) The following shall be excluded from the capital cost of the existing and new projects:

- (a) The assets forming part of the project but not in use, as declared in the tariff petition;
- (b) De-capitalised Assets after the date of commercial operation on account of obsolescence;
- (c) De-capitalised Assets on account of upgradation or shifting from one project to another project:

Provided that in case such an asset is recommended for further utilisation by the Regional Power Committee in consultation with CTU, such asset shall be de-capitalised from the original project only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of a permanent nature, there shall be no de-capitalization of the concerned assets.

(d).....

(e) Proportionate cost of land of the existing generation or transmission project, as the case may be, which is being used for generating power from a generating station based on renewable energy as may be permitted by the Commission; and

(f) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment.”



37. The capital cost approved as on 31.3.2024 is ₹545841.68 lakh and the same has been considered as the opening capital cost for the Combined Asset as on 1.4.2024 for determination of the transmission tariff for the 2024-29 period.

Additional Capital Expenditure (ACE)

38. The Petitioner has not claimed ACE in respect of the Combined Asset for the 2024-29 tariff period.

39. Therefore, the details of the capital cost allowed as on 31.3.2024 and as on 31.3.2029 is as follows:

(₹ in lakh)			
FR/RCE Apportioned Approved Cost	Expenditure as on 31.3.2024	Expenditure during 2024-29 Tariff Period	Actual Capital Cost as on 31.3.2029
703188.00/565475.62	545841.68	0.00	545841.68

Debt Equity Ratio

40. Regulation 18 of the 2024 Tariff Regulations provides as follows:

“18. Debt-Equity Ratio: (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:*
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:*
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.*

Explanation- The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilized for meeting the capital expenditure of the generating station or the transmission system.

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or the approval of the competent authority in other cases regarding the infusion of funds from internal resources in support of the



utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.

(3) In the case of the generating station and the transmission system, including the communication system declared under commercial operation prior to 1.4.2024, the debt-equity ratio allowed by the Commission for the determination of tariff for the period ending 31.3.2024 shall be considered:

Provided that in the case of a generating station or a transmission system, including a communication system which has completed its useful life as on 1.4.2024 or is completing its useful life during the 2024-29 tariff period, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 96 of these regulations.

(4) In the case of the generating station and the transmission system, including communication system declared under commercial operation prior to 1.4.2024, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2024, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2024 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.

(6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation.”

41. The debt-equity ratio for the 2024-29 tariff period is dealt with in line with Regulation 18 of the 2024 Tariff Regulations. Accordingly, the debt-equity ratio considered for the 2024-29 tariff period for the Combined Asset is as follows:

Particulars	Capital Cost as on 1.4.2024		Capital Cost as on 31.3.2029	
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)
Debt	382349.11	70.05	382349.11	70.05
Equity	163492.56	29.95	163492.56	29.95
Total	545841.68	100.00	545841.68	100

Depreciation

42. Regulation 33 of the 2024 Tariff Regulations provides as follows:



"33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In the case of the tariff of all the units of a generating station or all elements of a transmission system including the communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that the effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which a single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, the weighted average life for the generating station or the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In the case of commercial operation of the asset for a part of the year, depreciation shall be charged on a pro rata basis.

(3) The salvage value of the asset shall be considered as 10%, and depreciation shall be allowed up to the maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;

.....

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system, as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4)

(5) Depreciation for Existing Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-I to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the generating station or transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(6) Depreciation for New Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 15 years from the effective date of commercial operation of the generating station or the transmission system, as the case may be, shall be spread over the balance useful life of the assets.



.....

(7) In the case of the existing projects, the balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation as admitted to by the Commission up to 31.3.2024 from the gross depreciable value of the assets.

(8) The generating company or the transmission licensee, as the case may be, shall submit the details of capital expenditure proposed to be incurred during five years before the completion of useful life along with proper justification and proposed life extension. The Commission, based on prudence check of such submissions, shall approve the depreciation by equally spreading the depreciable value over the balance Operational Life of the generating station or unit thereof or fifteen years, whichever is lower, and in case of the transmission system shall equally spread the depreciable value over the balance useful life of the Asset or 10 years whichever is higher.

(9) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful service.....”

43. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2024 and, thereafter, up to 31.3.2029. The Combined Asset is completing 12 years of life on 31.3.2025, therefore, the remaining depreciable value has spread over the balance useful life of the Combined Asset in accordance with the 2024 Tariff Regulations.

44. The depreciation allowed for the Combined Asset under Regulation 33 of the 2024 Tariff Regulations for the 2024-29 tariff period is as under:

(₹ in lakh)						
Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Opening Gross Block	545841.68	545841.68	545841.68	545841.68	545841.68
B	Addition during the year 2024-29 due to projected ACE	0	0	0	0	0
C	Closing Gross Block (A+B)	545841.68	545841.68	545841.68	545841.68	545841.68
D	Average Gross Block (A+C)/2	545841.68	545841.68	545841.68	545841.68	545841.68
E	Average Gross Block (90% depreciable assets)	540509.88	540509.88	540509.88	540509.88	540509.88
F	Average Gross Block (100% depreciable assets)	483.24	483.24	483.24	483.24	483.24
G	Depreciable value (excluding IT equipment and software) (E*90%)	486458.89	486458.89	486458.89	486458.89	486458.89
H	Depreciable value of IT equipment and software (F*100%)	483.24	483.24	483.24	483.24	483.24



I	Total Depreciable Value (G+H)	486942.13	486942.13	486942.13	486942.13	486942.13
J	Weighted average rate of Depreciation (WAROD) (in %)	5.24	Spread Over			
K	Lapsed useful life at the beginning of the year (Year)	11	12	13	14	15
L	Balance useful life at the beginning of the year (Year)	20	19	18	17	16
M	Depreciation	28599.50	7477.09	7477.09	7477.09	7477.09
N	Cumulative Depreciation at the end of the year	344877.51	352354.60	359831.68	367308.77	374785.85
O	Remaining Aggregate Depreciable Value at the end of the year	142064.62	134587.54	127110.45	119633.37	112156.28

Interest on Loan (IoL)

45. Regulation 32 of the 2024 Tariff Regulations provides as follows:

“32. Interest on loan capital: (1) *The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered gross normative loans for the calculation of interest on loans.*

(2) *The normative loan outstanding as on 1.4.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2024 from the gross normative loan.*

(3) *The repayment for each of the years of the tariff period 2024-29 shall be deemed to be equal to the depreciation allowed for the corresponding year or period. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.*

(4) *Notwithstanding any moratorium period availed of by the generating company or the transmission licensee, as the case may be, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.*

(5) *The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio;*

Provided that if there is no actual loan outstanding for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest of the loan portfolio for the project shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have any actual loan, then the weighted average rate of interest of the loan portfolio of the generating company or the transmission licensee as a whole shall be considered.



Provided that the rate of interest on the loan for the installation of the emission control system commissioned subsequent to date of commercial operation of the generating station or unit thereof, shall be the weighted average rate of interest of the actual loan portfolio of the emission control system, and in the absence of the actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered, subject to a ceiling of 14%;

Provided further that if the generating company or the transmission licensee, as the case may be, does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on April 01, of the relevant financial year.

(6) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.”

46. The Petitioner has claimed the weighted average rate of Interest (WAROI) on Loans based on its actual loan portfolio and prevailing interest rate. The IoL has been calculated based on the actual interest rate submitted by the Petitioner in accordance with Regulation 32 of the 2019 Tariff Regulations. The trued-up IoL allowed in respect of the Combined Asset is as follows:

(₹ in lakh)						
Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Gross Normative Loan	382349.11	382349.11	382349.11	382349.11	382349.11
B	Cumulative Repayments up to Previous Year	316278.01	344877.51	352354.60	359831.68	367308.77
C	Net Loan-Opening (A-B)	66071.10	37471.60	29994.51	22517.43	15040.34
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
E	Repayment during the year	28599.50	7477.09	7477.09	7477.09	7477.09
F	Net Loan-Closing (C+D-E)	37471.60	29994.51	22517.43	15040.34	7563.26
G	Average Loan (C+F)/2	51771.35	33733.06	26255.97	18778.89	11301.80
H	Weighted Average Rate of Interest on Loan (in %)	8.79	8.78	8.56	7.94	7.82
I	Interest on Loan (G*H)	4553.03	2963.04	2246.91	1491.46	883.89

Return on Equity (RoE)

47. Regulations 30 and 31 of the 2024 Tariff Regulations provide as follows:



“30. Return on Equity: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.

(2) Return on equity for existing project shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of river hydro generating station and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-of- river generating station with pondage;

(3) Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal generating station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;

Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system, Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;

Provided further that:

i. In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;

.....”

“31. Tax on Return on Equity. (1) The rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. The effective tax rate shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the concerned generating company or the transmission licensee by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB of the Income Tax Act, 1961, the effective tax rate shall be the MAT rate, including surcharge and cess;

Provided further that in case a generating company or transmission licensee has opted for Section 115BAA, the effective tax rate shall be tax rate including surcharge and cess as specified under Section 115BAA of the Income Tax Act, 1961.

(2) The rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)



(3) The generating company or the transmission licensee, as the case may be, shall true up the effective tax rate for every financial year based on actual tax paid together with any additional tax demand, including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2024-29 on actual gross income of any financial year. Further, any penalty arising on account of delay in deposit or short deposit of tax amount shall not be considered while computing the actual tax paid for the generating company or the transmission licensee, as the case may be.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the applicable MAT rate including surcharge and cess.

Provided that in case a generating company or transmission licensee is paying tax under Section 115BAA, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the tax rate including surcharge and cess as specified under Section 115BAA.

Provided that any under-recovery or over recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long term customers, as the case may be, on a year to year basis.”

48. The Petitioner has submitted that MAT rate is applicable to it. MAT rate applicable has been considered for the purpose of RoE which shall be trued up in accordance with 2024 Tariff Regulations. RoE allowed in respect of the Combined Asset is as follows:

(₹ in lakh)						
Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Opening Equity	163492.56	163492.56	163492.56	163492.56	163492.56
B	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
C	Closing Equity (A+B)	163492.56	163492.56	163492.56	163492.56	163492.56
D	Average Equity (A+C)/2	163492.56	163492.56	163492.56	163492.56	163492.56
E	Return on Equity (Base Rate) (in %)	15.5	15.5	15.5	15.5	15.5
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (in %)	18.782	18.782	18.782	18.782	18.782
H	Return on Equity (D*G)	30707.17	30707.17	30707.17	30707.17	30707.17

Operation & Maintenance Expenses (O&M Expenses)

49. The O&M Expenses claimed by the Petitioner for the Combined Asset are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	8264.75	8701.25	9149.95	9626.98	10148.99



50. The Petitioner vide affidavit dated 13.1.2025 has submitted that inadvertently, the O&M Expenses for 1 no. 240 MAVR Switchable line Reactor at Seoni for 765 kV Seoni-Bina transmission line has not been claimed while filing true-up Petition for the 2019-24 period for the instant transmission project. The Petitioner vide the said affidavit has claimed the O&M Expenses for the same and has submitted the revised tariff forms for the Combined Asset under Sasan UMPP for the 2024-29 tariff period.

51. Regulation 36(3) of the 2024 Tariff Regulations provides as follows:

“36. Operation and Maintenance Expenses:

.....

(3) Transmission system: (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Norms for sub-station Bays (Rs Lakh per bay)					
765 kV	41.34	43.51	45.79	48.20	50.73
400 kV	29.53	31.08	32.71	34.43	36.23
220 kV	20.67	21.75	22.90	24.10	25.36
132 kV and below	15.78	16.61	17.48	18.40	19.35
Norms for Transformers/Reactors (Rs Lakh per MVA or MVAR)					
O&M expenditure per MVA or per MVAR (Rs Lakh per MVA or per MVAR)	0.262	0.276	0.290	0.305	0.322
Norms for AC and HVDC lines (Rs Lakh per km)					
Single Circuit (Bundled Conductor with six or more sub-conductors)	0.861	0.906	0.953	1.003	1.056
Single Circuit (Bundled conductor with four or more sub-conductors)	0.738	0.776	0.817	0.860	0.905
Single Circuit (Twin & Triple Conductor)	0.492	0.518	0.545	0.573	0.603
Single Circuit (Single Conductor)	0.246	0.259	0.272	0.287	0.302
Double Circuit (Bundled conductor with four or more sub-conductors)	1.291	1.359	1.430	1.506	1.585
Double Circuit (Twin & Triple Conductor)	0.861	0.906	0.953	1.003	1.056
Double Circuit (Single Conductor)	0.369	0.388	0.409	0.430	0.453
Multi Circuit (Bundled Conductor with four or more sub-conductor)	2.266	2.385	2.510	2.642	2.781
Multi Circuit (Twin & Triple Conductor)	1.509	1.588	1.671	1.759	1.851



Norms for HVDC stations					
<i>HVDC Back-to-Back stations (Rs Lakh per MW)</i>	2.07	2.18	2.30	2.42	2.55
<i>Gazuwaka BTB (Rs Lakh/MW)</i>	1.83	1.92	2.03	2.13	2.24
<i>HVDC bipole scheme (Rs Lakh/MW)</i>	1.04	1.10	1.16	1.22	1.28

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided that the O&M expense norms of Double Circuit quad AC line shall be applicable to for HVDC bi-pole line;

Provided that the O&M expenses of ± 500 kV Mundra-Mohindergarh HVDC bipole scheme (2500 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for HVDC bipole scheme;

Provided further that the O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses prescribed above.

(b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of substation bays, transformer capacity of the transformer/reactor/Static Var Compensator/Static Synchronous Compensator (in MVA/MVAr) and km of line length with the applicable norms for the operation and maintenance expenses per bay, per MVA/MVAr and per km respectively.....”

52. We have considered the Petitioner’s submissions. It has been observed that the Petitioner has claimed the O&M Expenses for 400 kV Indore-Indore Ckt-1 and 2 transmission lines under S/C and for 400 kV Bina-Bina Ckt-3 and 4 transmission lines under D/C for each circuit. We have worked out the O&M Expenses in case of 400 kV Indore-Indore Ckt-1 and 2 transmission line under D/C and 400 kV Bina-Bina Ckt-3 and 4 transmission line under D/C.

53. The O&M Expenses for the 2024-29 tariff period have been worked out as per the norms specified in the 2024 Tariff Regulations. The O&M Expenses approved for the Combined Asset for the 2024-29 tariff period as per Regulation 36 of the 2024 Tariff Regulations are as under:



Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Transmission Line: Single Circuit Quad					
765 kV Line					
<ul style="list-style-type: none"> Sasan-Satna Ckt-1 Transmission Line (Total Length of Line : 247.22 km) Sasan-Satna Ckt 2 Transmission Line (Total Length of Line : 247.64 km) Satna-Bina Ckt-1 Transmission Line (Total Length of Line : 274.16 km) Satna-Bina Ckt 2 Transmission Line (Total Length of Line : 275.63 km) Bina-Indore Transmission Line (Total Length of Line : 311.17 km) Sasaram-Fatehpur Line II (Total Length of Line : 354.7 km) Fatehpur-Agra Line II (Total Length of Line : 334.04 km) 					
Norms as Per Regulations (₹ Per km)	0.738	0.776	0.817	0.860	0.905
O&M Expenses	1508.89	1586.58	1670.41	1758.32	1850.33
Transmission Line: Single Circuit Quad					
400kV Line					
<ul style="list-style-type: none"> Indore-Indore Ckt-1 & 2 Transmission Line (Total Length of Line : 49.73 km) 					
Norms as Per Regulations (₹ Per km)	1.291	1.359	1.430	1.506	1.585
O&M Expenses	63.65	67.00	70.50	74.25	78.14
Transmission Line: Double Circuit Twin Conductor					
400 kV Line					
<ul style="list-style-type: none"> LILO of 400 kV Vindhyachal-Jabalpur Ckt 3 and 4 Transmission Line at Sasan (Total Length of Line : 6.6 km) Bina-Bina Ckt -3 & 4 Transmission Line (Total Length of Line : 1.5 km) 					
Norms as Per Regulations (₹ Per km)	0.861	0.906	0.953	1.003	1.056
O&M Expenses	6.97	7.34	7.72	8.12	8.55
Sub-station :765 kV Bays					
<ul style="list-style-type: none"> 1 No. Bus Reactor Bay at Gwalior Sub-station. 2 Nos. ICT-1 & 2 Bay at Gwalior Sub-station 2 Nos. SLR Bay at Gwalior Sub-station 2 Nos. Bina Bay at Gwalior Sub-station 2 Nos. Agra Bay at Gwalior Sub-station 2 Nos. Gwalior Bays at Agra Sub-station 1 No. Fatehpur Bays at Agra Sub-station 1 No. SLR Bay at Agra Sub-station 1 No. Bus Reactor Bays at Agra Sub-station 1 No. Sasaram Bays at Fatehpur Sub-station 1 No. Agra Bays at Fatehpur Sub-station 1 No. Bina Bay at Indore Sub-station 					



<ul style="list-style-type: none"> • 1 No. Bus Reactor Bay at Indore Sub-station • 2 Nos. ICT-1 & 2 Bays at Indore Sub-station • 2 Nos. ICT-1 & 2 Bays at Bina Sub-station • 2 Nos. Gwalior Bays at Bina Sub-station • 2 Nos. Satna Bays at Bina Sub-station • 1 No. Seoni Bay at Bina Sub-station • 1 No. Bus Reactor Bay at Bina Sub-station • 1 No. Indore Bay at Bina Sub-station • 1 No. SLR Bay at Bina Sub-station • 1 No. Bus Reactor Bay at Satna Sub-station • 2 Nos. Sasan Bays at Satna Sub-station • 2 Nos. Bina Bays at Satna Sub-station • 2 Nos. ICT-1 & 2 Bays at Satna Sub-station • 1 No. SLR Bay at Satna Sub-station • 1 No. Bina Bay at Seoni Sub-station • 1 No. SLR Bay at Seoni Sub-station • 1 No. Bus reactor Bay at Pusauli Sub-station • 1 No. of Bus Reactor (Shunt Reactor) bay at Pusauli Sub-station 					
Norms as Per Regulations (₹ Per Bay)	41.34	43.51	45.79	48.20	50.73
O&M Expenses	1736.28	1827.42	1923.18	2024.4	2130.66
Sub-station :400 kV Bays					
<ul style="list-style-type: none"> • 1 No. of Bina MPPTCL bay-IV at Bina Sub-station • 1 No. of Bina PG bay III at MPPTCL Bina Sub-station • 1 No. of Bina PG bay IV at MPPTCL Bina Sub-station • 1 No. of ICT-I bay Gwalior Sub-station • 1 No. of ICT-II bay Gwalior Sub-station • 1 No. of ICT-I bay Indore Sub-station • 1 No. of 1CT-II bay Indore Sub-station • 1 No. of Indore bay-I Indore Sub-station • 1 No. of Indore bay-II Indore Sub-station • 1 No. of Indore PG bay-I at MPPTCL Indore Sub-station • 1 No. of Indore PG bay-II at MPPTCL Indore Sub-station • 1 No. of 1CT-I bay Satna Sub-station • 1 No. of 1CT-II bay Satna Sub-station • 1 No. of Bus Reactor (Shunt Reactor) Bay at Pusauli Sub-station 					
Norms as Per Regulations (₹ Per Bay)	29.53	31.08	32.71	34.43	36.23
O&M expenses	413.42	435.12	457.94	482.02	507.22
Sub-station :765 kV ICT					
<ul style="list-style-type: none"> • 1 No. 1333 MVA ICT-I at Satna • 1 No. 1000 MVA ICT-II at Satna • 1 No. 1333 MVA ICT-I at BINA 					



<ul style="list-style-type: none"> • 1 No. 1000 MVA ICT-II at BINA • 1 No. 2000 MVA ICT-I at Gwalior • 1 No. 1500 MVA ICT-II at Gwalior • 1 No. 2000 MVA ICT-I at Indore • 1 No. 1500 MVA ICT-II at Indore <p>(Total 11666 MVA)</p>					
Norms as Per Regulations (₹ Per MVA)	0.262	0.276	0.290	0.305	0.322
O&M Expenses	3056.49	3219.82	3383.14	3558.13	3756.45
Sub-station : 765 kV Reactor					
<ul style="list-style-type: none"> • 1 No. 240 MVAR line reactor for Seoni Bina Line at Bina • 1 No. 240 MVAR line reactor for Satna Bina Line at Bina • 1 No. 240 MVAR line reactor for Satna Bina Line at Seoni • 1 No. 240 MVAR line reactor for Satna Bina Line-2 at Bina • 1 No. 240 MVAR line reactor for Bina Gwalior-1 at Bina • 1 No. 240 MVAR line reactor for Bina Gwalior-2 at Bina • 1 No. 240 MVAR SWLR of Indore at Bina • 1 No. 240 MVAR Bus Reactor-1 at Bina • 1 No. 240 MVAR SWLR of Bina -1 at Gwalior • 1 No. 240 MVAR SWLR of Bina -2 at Gwalior • 1 No. 240 MVAR SWLR of Bina -1 at Satna • 1 No. 240 MVAR SWLR of Bina -2 at Satna • 1 No. 240 MVAR Satna Sasan-1 Line Reactor at Satna • 1 No. 240 MVAR Satna Sasan-2 Line Reactor at Satna • 1 No. 240 MVAR Bus Reactor-1 at Satna • 3x80 MVAR Bina Line reactor at Indore • 4x80 MVAR Bus Reactor at Indore • 1 No. 240 MVAR Bus Reactor- at Agra • 1 No. 240 MVAR Line Reactor of Fathepur-2 at Agra • 1 No. 240 MVAR Bus Reactor-1 at Gwalior • 2 Nos. 330 MVAR non-switchable line reactor at Fathepur <p>(Total 5540 MVAR)</p>					
Norms as Per Regulations (₹ Per MVAR)	0.262	0.276	0.290	0.305	0.322
O&M Expenses	1451.48	1529.04	1606.60	1689.70	1783.88
Sub-station : 400 kV Reactor					
<ul style="list-style-type: none"> • 1 No. 63 MVAR Bus Reactor-1 at Indore 					
Norms as Per Regulations (₹ Per MVAR)	0.262	0.276	0.290	0.305	0.322
O&M Expenses	16.51	17.39	18.27	19.22	20.29
Total O&M Expenses allowed	8253.68	8689.70	9137.75	9614.16	10135.52



Interest on Working Capital (IWC)

54. Regulations 34(1)(d), 34(3) and 34(4) of the 2024 Tariff Regulations provides as follows:

“34. Interest on Working Capital: (1) *The working capital shall cover:*

.....

(d) For Hydro generating station (including Pumped Storage Hydro generating station) and Transmission System:

(i) Receivables equivalent to 45 days of annual fixed cost;

(ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and

(iii) Operation and maintenance expenses, including security expenses for one month.

.....

(3) Rate of interest on working capital shall be on a normative basis and shall be considered at the Reference Rate of Interest as on 1.4.2024 or as on 1st April of the year during the tariff period 2024- 29 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at Reference Rate of Interest as on 1st April of each of the financial year during the tariff period 2024-29.

(4) Interest on working capital shall be payable on a normative basis, notwithstanding that the generating company or the transmission licensee has not taken a loan for working capital from any outside agency.”

55. The Petitioner has considered the rate of IWC as 11.90% as on 1.4.2024. IWC has been worked out in accordance with Regulation 34 of the 2024 Tariff Regulations. The Rate of Interest (RoI) considered is 11.90% (SBI 1-year MCLR applicable as on 1.4.2024 of 8.65% plus 325 basis points) for the FY 2024-25 to FY 2028-29.

56. The components of the working capital and interest allowed thereon for the Combined Asset are as under:



(₹ in lakh)

Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Working Capital for O&M Expenses (O&M Expenses for one month)	687.81	724.14	761.48	801.18	844.63
B	Working Capital for Maintenance Spares (15% of O&M expenses)	1238.05	1303.46	1370.66	1442.12	1520.33
C	Working Capital for Receivables (Equivalent to 45 days of annual fixed cost /annual transmission charges)	9051.75	6265.96	6233.98	6183.52	6191.74
D	Total Working Capital (A+B+C)	10977.60	8293.56	8366.12	8426.83	8556.70
E	Rate of Interest for working capital (%)	11.90	11.90	11.90	11.90	11.90
F	Interest on working capital (D*E)	1306.33	986.93	995.57	1002.79	1018.25

Annual Fixed Charges for 2024-29 Tariff Period

57. The transmission charges allowed for the Combined Asset for the 2024-29 tariff period is as follows:

(₹ in lakh)

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	28599.50	7477.09	7477.09	7477.09	7477.09
Interest on Loan	4553.03	2963.04	2246.91	1491.46	883.89
Return on Equity	30707.17	30707.17	30707.17	30707.17	30707.17
O&M Expenses	8253.68	8689.70	9137.75	9614.16	10135.52
Interest on Working Capital	1306.33	986.93	995.57	1002.79	1018.25
Total	73419.72	50823.94	50564.48	50292.67	50221.92

Filing Fee and Publication Expenses

58. The Petitioner has claimed reimbursement of the fee paid by it for filing the Petition and publication expenses. The Petitioner has further submitted that it is entitled to the reimbursement of the filing fee and the expenses incurred on publication of notices in the application for approval of tariff directly from the beneficiaries or the long-term customers, as the case may be in accordance with Regulation 94(1) of the 2024 Tariff Regulations.



59. We have considered the Petitioner's submissions. The Petitioner is entitled to reimbursement of the fees paid for filing the Petition and publication expenses incurred on this count directly from the beneficiaries or long-term customers, as the case may be.

Fees and Charges of Central Transmission Utility of India Limited (CTUIL)

60. The Petitioner has submitted that as per Regulation 99 of the 2024 Tariff Regulations, the fees and charges of the CTUIL may be allowed separately through a separate regulation. The Petitioner has further submitted that in the absence of such regulation, the expenses of CTUIL will be borne by the Petitioner, which will be recovered by the Petitioner as additional O&M Expenses through a separate Petition at the end of the tariff period.

61. It is apt here to refer to Regulation 99 of the 2024 Tariff Regulations, which provides as under:

***“99. Special Provisions relating to Central Transmission Utility of India Ltd. (CTUIL):** The fee and charges of CTUIL shall be allowed separately by the Commission through a separate regulation:*

Provided that until such regulation is issued by the Commission, the expenses of CTUIL shall be borne by Power Grid Corporation of India Ltd. (PGCIL) which shall be recovered by PGCIL as additional O&M expenses through a separate petition.”

62. We have considered the Petitioner's submissions and perused Regulation 99 of the 2024 Tariff Regulations. In view of the explicit provision made under Regulation 99 of the 2024 Tariff Regulations, we permit the Petitioner, i.e., PGCIL, to bear the fees and charges expenses of CTUIL and recover the same as additional O&M Expenses through a separate Petition until such regulation is notified and issued by the Commission.

Licence Fee and RLDC Fees and Charges

63. The Petitioner has claimed reimbursement of the licence fee, RLDC Fees and Charges. The Petitioner is allowed the reimbursement of the licence fee in accordance with Regulation



94(4) of the 2024 Tariff Regulations for the 2024-29 tariff period. The Petitioner is also allowed to recover the RLDC fee and charges from the beneficiaries terms of Regulation 94(3) of the 2024 Tariff Regulations for the 2024-29 tariff period.

Goods and Services Tax

64. The Petitioner has submitted that the transmission charges claimed herein are exclusive of GST, and in case GST is levied in the future, the same shall also be paid by the Respondents and be charged and billed separately by the Petitioner. It is also prayed that additional taxes, if any, are paid by the Petitioner on account of the demand from the Government/ statutory authorities, and the Commission may allow the same to be recovered from the beneficiaries.

65. Since the GST is not levied on the transmission service at present, we are of the view that the Petitioner's prayer on this count is premature.

Security Expenses, Insurance, and Capital Spares

66. The Petitioner has submitted that as per Regulation 36(3)(d) of the 2024 Tariff Regulations, the security expenses and capital spares of more than ₹10 lakh and insurance expenses arrived through the competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check.

67. As regards the security expenses of the Combined Asset, the Petitioner has submitted that it shall file a separate Petition for the truing up of security expenses from 1.4.2019 to 31.3.2024 under Regulation 35(3)(c) of the 2019 Tariff Regulations and recovery of security expenses from 1.4.2024 to 31.3.2029 under Regulation 36(3)(d) of the 2024 Tariff Regulations.



According to the Petitioner, the security expenses regarding the Combined Asset are not claimed in the instant Petition.

68. The Petitioner has also submitted that it has not claimed insurance expenses in the instant Petition and has submitted that it shall file a separate Petition for claiming the overall insurance expenses and consequential IWC on the same, considering the actual insurance expenses incurred by it for the FY 2023-24 after escalating the same at 5.25% per annum to arrive at the estimated insurance expense for the FY 2024-25, FY 2025-26, FY 2026-27, FY 2027-28, and FY 2028-29.

69. The Petitioner has not claimed capital spares for the Combined Asset in the instant Petition for the 2024-29 tariff period. According to the Petitioner, it will file a separate Petition for the capital spares consumed and consequential IWC thereon on an actual basis for the 2024-29 tariff period as per the 2024 Tariff Regulations. The Petitioner has also submitted that it has filed Petition No. 45/MP/2024, claiming therein capital spares for the 2019-24 tariff period as per the 2019 Tariff Regulations.

70. We have considered the Petitioner's submissions and have perused the record. We deem it proper here to refer to Regulation 36(3)(d) of the 2024 Tariff Regulations which provides as follows:

"36(3)....

(d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check:

Provided that in case of self-insurance, the premium shall not exceed 0.12% of the GFA of the assets insured;



Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.”

71. On perusal of Regulation 36(3)(d) of the 2024 Tariff Regulations and considering the Petitioner’s submissions, the Petitioner is allowed to file a single consolidated Petition comprising of security expenses, capital spares individually costing more than ₹10 lakh and insurance expenses on an estimated basis in terms of the 2024 Tariff Regulations for the 2024-29 tariff period.

Sharing of Transmission Charges

72. The billing, collection and disbursement of the transmission charges for the Combined Asset shall be recovered in terms of provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period and Regulation 78 of the 2024 Tariff Regulations for the 2024-29 tariff period.

73. To summarize,

- a. The trued-up Annual Fixed Charges (AFC) approved for the 2019-24 tariff period in respect of the Combined Asset are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
AFC Claimed	86701.31	84045.13	81822.92	80369.44	78894.22
AFC Allowed	86690.18	84033.66	81811.02	80357.16	78881.37

- b. The AFC approved in respect of the Combined Asset for the 2024-29 tariff period are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
AFC Claimed	73431.26	50835.98	50577.21	50306.04	50235.97
AFC Allowed	73419.72	50823.94	50564.48	50292.67	50221.92



74. This order disposes of Petition No. 207/TT/2025 in terms of the above discussions and findings.

**sd/-
(Harish Dudani)
Member**

**sd/-
(Ramesh Babu V.)
Member**

